

GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

RAJYA SABHA  
UNSTARRED QUESTION NO - 2114

ANSWERED ON 19/03/2025

**Amount reimbursed to the State of Bihar under Section 12(1)(c) of RTE Act for Samagra Shiksha**

2114 # **Dr. Bhim Singh:**

Will the Minister of *EDUCATION* be pleased to state:

- (a) the amount reimbursed to the State of Bihar under Section 12(1)(c) of the RTE Act for Samagra Shiksha during the last three years, head-wise, year-wise details thereof; and
- (b) what are the school-wise and item-wise details of the amount released against which the reimbursement claim has been submitted by the Bihar Government, and the private school-wise details of funds released to them under Section 12(1)(c)?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION  
(SHRI JAYANT CHAUDHARY)**

(a) and (b): Section 12(2) of The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for reimbursement to the Private Unaided Schools for admitting children under Section 12(1)(c) of the said Act. Education is in the Concurrent List of the Constitution and majority of the schools are under the domain of the respective State and UT Government which is the appropriate Government under the RTE Act.

The States/UTs first make their expenditure from the State funds for expenditure towards reimbursement under section 12(1)(c) of the RTE Act, 2009. Thereafter, States/UTs claim the funds for reimbursement under 12(1)(c) of the RTE Act, 2009 from Centre in their respective Annual Work Plan and Budget (AWP&B). Based on their proposal, the Project Approval Board (PAB) in the Ministry of Education approves an estimate as per the programmatic and financial norms of the scheme. The release of Central share is subject to, amongst other things, the mandatory submission of the requisite documents such as

utilization certificate, up-to date expenditure statement, audit report, the release of commensurate state share by States and the availability of budgetary resources at the Budget Estimate/Revised Estimate stage.

As per the PRABANDH portal, State Government of Bihar has not proposed reimbursement under Section 12(1)(c), during the years 2021-22, 2022-23, 2023-24.

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